

(a) the details of food processing units in Andhra Pradesh which are exporting processed foods;

(b) the major items that are being exported, the value of exports so made annually and the countries to whom export so made; and

(c) the export figures of processed foods from Andhra Pradesh during the last three years as compared to the whole country?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). Ministry of Commerce does not maintain export figures state-wise.

**Policy Regarding Regularisation of Government Accommodation to the Daughter-in-Laws of the Retired Government Employees**

8976. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the policy adopted by Union Government in regularising Government Accommodation in cases where a Government employee got employment on purely compassionate ground as a widow from their employer and not claiming House Rent Allowance and also fully dependant as a daughter-in-law to a retired Government employee;

(b) whether a number of such applications to regularise quarters by the Directorate of Estates have been refused in the recent past particularly in the Ministry of Finance (Collectorate of Central Excise, New Delhi);

(c) if so, the reasons therefor;

(d) whether there are also a number of

precedents in similar cases where allotment of quarters were regularised;

(e) if so, the details thereof;

(f) whether Government propose to consider all these cases as per precedents; and

(g) if so, the time by which these quarters will be regularised?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Daughter-in-law is not entitled to regularisation of the accommodation occupied by the father-in-law at his retirement.

(b) to (g). The information is being collected and will be laid on the Table of the House.

**Regularisation of Government Accommodation to the Dependents of Retiring Government Employees**

8977. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the policy laid down to regularise the accommodation by Union Government in cases where dependents of retiring Government servants join service on purely compassionate ground as in the cases of widows;

(b) whether a number of such applications are still pending since 1987 in the Directorate of Estates;

(c) if so, the details thereof, Ministry/Department-wise;

(d) whether it is a fact that notices have been issued recently by the Directorate of Estates to vacate the quarter of aforesaid applicants;